

**IN THE COURT OF VIKAS DHULL: ADDITIONAL
DISTRICT JUDGE-01, TIS HAZARI COURTS (WEST),
DELHI**

Execution No. 61644/16

In the matter of :

Kanwar Singh Tanwar
S/o Sh.Ramesh Tanwar
R/o WZ-407, Village Basai Darapur
New Delhi.

... Decree Holder

Versus

1. Sh.Davendar Kumar
S/o Sh.Chhotey Lal
2. Smt.Pratibha
W/o Sh.Sunil Kumar
3. Smt.Kiran Tanwar
W/o Sh.Dinesh Tanwar
4. Sh.Dinesh Kumar
S/o Late Sh.Mangat Ram Tanwar

All R/o WZ-508, Village Basai Darapur
New Delhi.

... Judgment Debtors



Through Cisco Webex Video Conferencing

17.07.2020 (11.45 a.m. to 12.05 p.m.)

Pr: Sh.Achal Gupta, Ld.counsel for the Decree Holder.

(Mobile No.: 9891191186)

(Email Id: achalg@aeqlaw.com)

Sh.D.Hasija, Ld.counsel for judgment debtors no.3 and 4.

(Mobile No.: 9818815643 and 9810064629)

(Email ID: hasija@ymail.com)

Sh.Javed Ali Choudhary, Ld.counsel for judgment debtor no.2

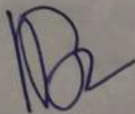
(Mobile No.:9818614071)

(Email ID: javedad2@gmail.com)

1. On inquiry from Ld.counsel for DH, he has confirmed to this court that he has taken appointment before the **e Sub-Registrar II, Basaidarapur, Delhi** for 20th as well as 22nd of this month for the execution of sale deed.



2. It is further confirmed by him that he has also filed on record the copy of proforma sale deed.
3. On inquiry from Naib Nazir of this court, who is also present through video conferencing, he has confirmed this fact and he has also confirmed that JD no.4 had come to him for inspection of the court record. However, today, Id.counsel for JDs no.3 and 4 has submitted that original sale deed which has to be executed before the Sub-Registrar was never produced on court record by the DH for perusal by JDs no.3 and 4 to see as to whether the same is in conformity with the order of the Hon'ble High Court of Delhi dated 11.03.2020 or not?
4. Ld.counsel for DH has submitted that he was supposed to file on record the copy of proforma sale deed which he has complied and the original sale deed will be verbatim as per proforma sale deed and Id.counsel for JDs no.3 and 4 is taking up unnecessary objections just to avoid the execution of sale deed.

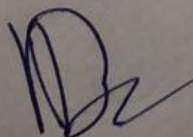


5. Further, I inquired from Id.counsel for JD no.2 as to whether JD no.2 has any objection with regard to the proforma sale deed to which Id.counsel for JD no.2 has replied that he is unable to contact with JD no.2 and, therefore, he is unable to make his submissions.
6. JD No.2 has been duly served with the court notice in this case and having regard to the submission made by Id.counsel for JD no.2, this court is of the opinion that JD no.2 is intentionally not contacting his counsel and neither appearing before this court just to avoid the execution of sale deed.
7. In the facts and circumstances, this court has itself perused the proforma sale deed produced by Id.counsel for DH and this court certifies that the same is in conformity with the order dated 11.03.2020 of the Hon'ble High Court of Delhi and there is no impediment in getting the same registered before the Sub-Registrar.
8. At this stage, Id.counsel for JDs no.3 and 4



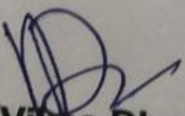
has submitted that due to listing of his various cases on 20th of July, 2020, he will not be able to appear alongwith JDs no.3 and 4 before the Sub-Registrar Office for getting the sale deed executed and accordingly, he has made a prayer that 22.07.2020 be fixed as a date for execution of sale deed before the Sub-Registrar.

9. Ld.counsel for DH has given his no objection for the same.
10. In the facts, let DH, JD no.2 and JDs.no.3 and 4 with their respective counsels appear before the e Sub-Registrar II, Basaidarapur, Delhi on 22.07.2020 at 10.00 a.m. for the purpose of execution of sale deed.
11. In case, JD No.2 fails to appear on the said date and time, then in her place, I appoint Sh.Balram Sharma, S/o Sh.Budh Ram Sharma, R/O 1030, First Floor, Type-2 Delhi Admin Flats, near Mother Dairy, Gulabi Bagh, Sadar Bazar, North Delhi, Delhi-110007, Mobile No. 9818170426, Aadhar Card No. 509425583989,



Employee Code No. 82689141 posted as naib Nazir in this court to execute the sale deed in place of vendor i.e. JD No.2 Smt.Pratibha.

- 12. DH shall pay the conveyance charges to Sh.Balram Sharma as per rules.**
- 13. Sh.Balram Sharma is directed to appear before e Sub-Registrar II, Basaidarapur, Delhi on 22.07.2020 at 10.00 a.m. alongwith his official ID card and Aadhar Card.**
- 14. Put up on 27.07.2020 for report regarding compliance.**
- 15. A copy of order be sent to Ld.counsel for decree holder, to Id.counsel for judgment debtor no.2 and Id.counsel for judgment debtors no.3 and 4 through email/whatsapp.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi
17.07.2020

**Civ DJ 52/2016
7845/16**

**WG CDR I S LAMLA (RETD.) THROUGH LRS.Vs.
SH. RANJIT SINGH AND ORS.**

16.07.2020

Pr: None.

In compliance of circular dated 15.07.2020 of the Ld.District and Sessions Judge, West, THC, Delhi, this matter has been marked as urgent being listed under the category of miscellaneous arguments.

Notice be issued to parties and their respective counsels through Nazarat Branch, West, THC, Delhi with direction to send their consent for conducting proceedings through video conferencing within three days.

Be awaited for report of notice.


(Vikas Dhull)
ADJ-01, West
THC, Delhi